

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

D.A.No. 444/90

Date of Order: 27.10.93

K.Srinivasan

.. Applicant

Vs.

1. Union of India represented by its
Secretary, Ministry of Railways,
New Delhi.

2. F.A.&A.A.O. Rail Nilayam,
S.C.Railway, Secunderabad.

.. Respondents

Counsel for the Applicant : Mr.B.Udaya Bhaskar

Counsel for the Respondents : Mr.N.R.Devaraj, SC for Rlys

CORAM:

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

THE HON'BLE MR.T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

ISHP
f:

(Orders passed by HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.))

On the past several occasions none appeared for the applicant accordingly by our order dated 20.10.1993 ~~to list~~ we have ordered ~~to list~~ this case for dismissal. Even today none is present for the applicant.

Heared N.R. Devraj Counsel for the ~~xx~~ respondents.

Accordingly the application is dismissed for default. No costs.

T. CHANDRASEKHAR REDDY
(T. CHANDRASEKHAR REDDY)
MEMBER (Judl.)

AB. GORTHI
(AB. GORTHI)
MEMBER (Admn.)

Dated on 27th October 1993
Dictation in Open Court.

Deputy Registrar

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To

1. The Secretary, Union of India,
Ministry of Railways, New Delhi.
2. The F.A. & C.A.O., Railnilayam, S.C.Rly, Secunderabad.
3. One copy to Mr.Udaya Bhaskar, Advocate, 22-1-16
Darulshafa, Hyderabad.
4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

22nd Oct
Passed 1993
T. L. D.

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 27-10-1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A. No. 444190.

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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